

Building and other construction workers Act, 1996

94. SHRI AVINASH PANDE: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) what is the status of implementation of the Building and other Construction Workers (Regulation of Employment & Conditions of Service) Act, 1996;

(b) how many construction workers are presently registered as beneficiaries under Section 12 of the Act;

(c) how many identity cards have been issued under Section 13; and

(d) the State-wise break-up thereof?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) and (b) The Government has enacted the Building and Other Construction Workers (Regulation of Employment and Conditions of Service) Act, 1996 and the Building and Other Construction Workers' Welfare Cess Act, 1996 to regulate the employment and conditions of service of building and other construction workers and to provide for their safety, health and welfare measures. The Acts have to be implemented by Central and State Governments in their respective spheres. The status of implementation including the number of Construction workers registered is furnished below:

Sl. No.	Items	Information made available by States/UTs upto 31.12.2015
1.	Workers registered	2,15,40,696
2.	Cess collected	₹ 25,477.43 Crore
3.	Cess utilised	₹ 5,371.51 Crore
4.	Rules notified	35 States/UTs
5.	Constitution of Welfare Boards	36 States/UTs
6.	Notification of implementing/cess collecting authorities	36 States/UTs
7.	Constitution of State Advisory Committees	34 States/UTs
8.	Formulation of the welfare schemes	33 States/UTs

(c) and (d) Under Section 13 of the Building and Other Construction Workers (Regulation of Employment and Conditions of Service) Act, 1996, the State Building and Other Construction Workers' Welfare Boards are mandated to issue identity card to every beneficiary. The data in this regard is not centrally maintained.